

(C)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.1868/2003

Friday, this the 9th day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Shri Balkar Singh  
s/o Shri Shangara Singh  
Dy. Chief Commercial Manager (Claims)  
Group A  
Northern Railway  
NDCR Bldg.  
New Delhi-1

..Applicant

(By Advocate: Shri A.K.Pandey)

Versus

Union of India through

1. The Secretary  
Ministry of Railways  
Rail Bhawan, New Delhi
2. Member (Traffic)  
Ministry of Railways  
Rail Bhawan, New Delhi

..Respondents

(By Advocates: Shri E.X.Joseph, senior counsel and  
Shri Rajinder Khatter is along with him)

O R D E R (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant states that he may be permitted to withdraw the present petition with liberty, if so advised, to challenge also the order of the Railway Board dated 10/11.2.2003. Allowed as prayed.

2. Subject to aforesaid, the petition is dismissed as withdrawn.

Naik  
( S. K. Naik )  
Member (A)

/sunil/

Ag  
( V. S. Aggarwal )  
Chairman